

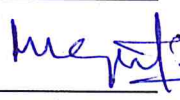

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

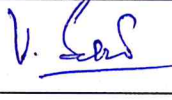
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB).173/10/HDB//2017
NAME OF THE COMPANY	Sri Vinayaka Paper & Boards Limited
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	Union Bank of India & Ors
UNDER SECTION	10 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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SANDEEP REDDI SAMA.	ADVOCATE	sandeepreddy.sama@gmail.com 9848020322	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Sethu Madhava Rao (Dyumanami & Co)	Advocate	dyumanami1989@yahoo.co.in 9393009284	

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ORDER

Heard, Mr.R.Ramakrishna Gupta, PCS/IRP, Mr.Sandeep Reddy Sama, Learned Counsel for the Petitioner, V.Sethu Madhava Rao, Learned Counsel for the Respondent.

The Financial Creditor and existing Committee of Creditors have unanimously resolved to change the IRP with a new RP and sought time to post the case in first week of November. The existing IRP will continue till the new RP is appointed. Post the case for orders and appointment of RP.

Case is posted to 02-11-2017


Member (T)


Member (J)